

## FORM No. 4

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**JABALPUR BENCH**  
**JABALPUR**

**Contempt APPLICATION NO. 75/ 200 4**

APPLICANT (S) **Sunder Lal Soni Vs. UOI & Ors.**

RESPONDENT (S)

ADVOCATE FOR **Shri S. K. Pathak**  
 APPLICANT (S)

ADVOCATE FOR  
 RESPONDENT (S)

**ORDER SHEET**

Notes of the Registry	Order of the Tribunal
<u>14.09.2004</u>  Application Registered as CCP(Civil) & listed for Orders on 22.09.2004  <i>unseen</i>	<u>22.9.04</u>  Division Bench is not available Therefore case adjourned for admission/order/hearing on <u>6.10.04</u>  <i>JM</i>
<b>REGISTRAR</b>	<u>06.10.2004</u>  Applicant by Shri S.K. Pathak.  At the request of the learned counsel for the applicant, list this case for orders on 27th October, 2004.  <i>JM</i>
<i>27.10.04</i>  <i>Shri S.K. Pathak for petitioner.</i>  Learned counsel for the petitioner states that the order passed by the Tribunal in OA 238/04 has been implemented and therefore the CCP has become infructuous.  Accordingly the CCP is dismissed as infructuous.	<i>(M.P. Singh)</i> <i>VC</i>  <i>(Madan Mohan)</i> <i>JM</i>  <i>(M.P. Singh)</i> <i>VC</i>
	<i>aa.</i>